

**CENTRAL ADMINISTRATIVE TRIBUNAL,**

**ALAHABAD BENCH, ALAHABAD**

Allahabad, this the **18<sup>th</sup> day of September, 2018**

Present :

**Hon'ble Mr. Gokul Chandra Pati, Member-A**

**Hon'ble Mr. Rakesh Sagar Jain, Member - J**

**Original Application No.330/1719 of 2015**

Ravendra Kumar Srivastava.

.....Applicant.

By Advocate – Shri Bipin Bihari

Vs.

Union of India & Ors. ....Respondents

By Advocate : Shri S. Srivastava

**O R D E R**

**By Hon'ble Shri Gokul Chandra Pati, Member-A :**

List revised. None present for the applicant. Shri P. K. Dubey proxy counsel for Shri S. Srivastava, learned counsel for the respondents is present.

2. On perusal of file it appears that on the previous date applicant was directed to incorporate amendment but the order has not been complied with. In this matter delay condonation application No. 330/4397/2015 is also pending. No one is present today on behalf of applicant. It seems that applicant has lost interest in pursuing the case.

3. Accordingly, delay condonation application No. 330/4397/2015 as well as O.A. is dismissed in default and for non prosecution. No order as to costs.

(Rakesh Sagar Jain)  
Member - J

(Gokul Chandra Pati)  
Member-A

/Shashi/